No. 29 of 2020—The Tamil Nadu Payment of Salaries (Amendment) Act, 2020 142-144
No. 30 of 2020—The Tamil Nadu Fiscal Responsibility (Second Amendment) Act, 2020 145-146
No. 31 of 2020—The Madras School of Economics Act, 2020 147-166
No. 32 of 2020—The Tamil Nadu Town and Country Planning (Amendment) Act, 2020 167-168
No. 33 of 2020—The Chennai Unified Metropolitan Transport Authority (Amendment) Act, 2020 169-170
No. 34 of 2020—The Tamil Nadu Co-operative Societies (Third Amendment) Act, 2020 171-172
No. 35 of 2020—The Tamil Nadu Municipal Laws (Third Amendment) Act, 2020 173-178
No. 36 of 2020—The Tamil Nadu Panchayats (Third Amendment) Act, 2020 179-182
No. 37 of 2020—The Tamil Nadu Repealing (Second) Act, 2020 183-186
No. 38 of 2020—The Tamil Nadu Registration of Marriages (Amendment) Act, 2020 187-188
No. 39 of 2020—The Tamil Nadu Court-fee and Suits Valuation (Amendment) Act, 2020 189-192
No. 40 of 2020—The Tamil Nadu Advocates’ Clerks Welfare Fund (Amendment) Act, 2020 193-194
No. 41 of 2020—The Tamil Nadu Public Trusts Act, 2020 195-208
No. 42 of 2020—The Anna University Act, 2020 195-208
No. 43 of 2020—The Anna University (Amendment) Act, 2020 209-248
No. 44 of 2020—The Tamil Nadu Agricultural Produce Marketing (Regulation Second Amendment Act, 2020 257-264
No. 45 of 2020—The Tamil Nadu Puratchi Thalaivi Dr. J. Jayalalithaa Memorial Foundation Act 2020 265-274
No. 46 of 2020—The Tamil Nadu Value Added Tax (Amendment) Act, 2020 275-276
No. 47 of 2020—The Tamil Nadu Appropriation (No. 4) Act, 2020 277-281
BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 46 of 2020

A Bill further to amend the Tamil Nadu Value Added Tax Act, 2006.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu ValueAdded Tax (Amendment) Act, 2020.

   (2) It shall be deemed to have come into force on the 4th day of May 2020.

2. In the Second Schedule to the Tamil Nadu Value Added Tax Act, 2006,—

   (1) in column (4), against Serial Number 6, for the expression “34 per cent”, the expression “15 per cent plus Rupees 13.02 per litre” shall be substituted;

   (2) in column (4), against Serial Number 7, for the expression “25 per cent”, the expression “11 per cent plus Rupees 9.62 per litre” shall be substituted.

Tamil Nadu Act 32 of 2006.
STATEMENT OF OBJECTS AND REASONS.

The world economy has been slowing down in recent times due to cyclical effects. This situation has been compounded by the recent COVID-19 pandemic which has now spread across the globe, resulting in turbulence in the world markets. This is bound to have adverse impact in the global energy markets and abnormal swing in the prices of petroleum crude and petroleum products was expected in the imminent future. In order to protect the State Finances as well as to reduce the dependency of the consumers on these products, the Government decided to modify the existing system of taxation in respect of petrol with or without additives from 34 per cent to ‘15 per cent ad valorem tax plus specific tax of Rupees 13.02 per litre’; and that of High Speed Diesel Oil from 25 per cent to ‘11 per cent ad valorem tax plus specific tax of Rupees 9.62 per litre’.

2. To give effect to the above decision, a notification was issued under sub-section (1) of section 86 of the Tamil Nadu Value Added Tax Act, 2006 (Tamil Nadu Act 32 of 2006) to amend the Second Schedule to that Act. As required under sub-section (2) of section 86 of the said Act, a Bill to replace the above said notification has to be introduced in the Legislative Assembly.

3. The Bill seeks to give effect to the above decision.

K.C.VEERAMANI,
Minister for Commercial Taxes.

Chennai-600 009,
16th September 2020.

K. SRINIVASAN,
Secretary.